

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5447 OF 2017

THE COL. EDUCATION SOCIETY & ANR. APPELLANT(S)

VERSUS

STATE OF HARYANA & ORS. RESPONDENT(S)

WITH

CIVIL APPEAL NO.5565 OF 2017

O R D E R

Learned counsel for the appellants states that during the pendency of these appeals, under directions of the High Court of Punjab & Haryana at Chandigarh, a Committee was constituted involving all the stakeholders and as per the recommendation of the Committee, the Government of India has already taken a decision to reduce the restrictions from 900 meters to 300 meters. In view of the changed limit, the appellants' properties stand outside the limit of 300 meters, and as such the appellants would not be covered by the declaration under Section 3 of the Works of Defence Act, 1903. In view of the same, learned counsel for the appellants submit that the appellants may be permitted to withdraw the present

appeals.

The appeals are, accordingly, disposed of as
withdrawn.

.....J.
(VIKRAM NATH)

.....J.
(AHSANUDDIN AMANULLAH)

NEW DELHI;
AUGUST 09, 2023

ITEM NO.101

COURT NO.8

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6079/2017

M/S. GOYA RESORTS PVT LTD

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

C.A. No. 5447/2017 (IV)

C.A. No. 5565/2017 (IV)

C.A. No. 9014/2017 (IV)

C.A. No. 6074-6075/2017 (IV)

C.A. No. 6086-6089/2017 (IV)

C.A. No. 6070/2017 (IV)

C.A. No. 6080/2017 (IV)

C.A. No. 6069/2017 (IV)

C.A. No. 6067/2017 (IV)

C.A. No. 6081/2017 (IV)

C.A. No. 6068/2017 (IV)

Date : 09-08-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s)

Mr. Dhruv Mehta, Sr. Adv.

Mr. Yashraj Singh Deora, AOR

Mr. Abhishek Singh, Adv.

Mr. Priyesh Mohan Srivastava, Adv.

Mr. Nidhesh Gupta, Sr. Adv.

Ms. S. Janani, AOR

Ms. Japneet Kaur, Adv.

Ms. Sharika Rai, Adv.

Mr. K N Balgopal, Sr. Adv.
 Ms. K. Enatoli Sema, AOR
 Mr. Amit Kumar Singh, Adv.
 Mr. Vitso Rio, Adv.
 Ms. Chubalemla Chang, Adv.
 Mr. Prang Newmai, Adv.
 Mr. Mahendra Singh, Adv.

Mr. H.S. Phoolka, Sr. Adv.
 Mr. Suryanarayana Singh, Sr. Adv.
 Ms. Pragati Neekhra, AOR
 Mr. Shantanu Sharma, Adv.
 Mr. Aditya Bhanu Neekhra, Adv.

Mr. E. R. Kumar, Adv.
 Ms. Pratyusha Priyadarshini, Adv.
 Ms. Adrish Dutta, Adv.
 M/S. Parekh & Co., AOR

Mr. Om Prakash, Adv.
 Mr. V.S.Reddy, Adv.
 Mr. Chandresh Pratap, Adv.
 Ms. Swati Mishra, Adv.
 Mr. Nitish Pande, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

Ms. Jyoti Mendiratta, AOR

Mr. Ashok K. Mahajan, AOR

Mr. Nikhil Goel, AOR

Mr. Amit Dayal, AOR

Mr. Mishra Saurabh, AOR

Mr. A. Venayagam Balan, AOR

For Respondent(s)

Mr. K M Natarj, A.S.G.
 Mr. R Bala, Sr. Adv.
 Mr. Santosh Kumar, Adv.
 Mr. Indira Bhakar, Adv.
 Mr. Shailesh Madiyal, Adv.
 Mr. Vinayak Sharma, Adv.
 Mr. Arvind Kumar Sharma, AOR
 Mr. Mukesh Kumar Maroria, AOR

Ms. Shobha Gupta, AOR

Mr. Kamal Mohan Gupta, AOR

Dr. Monika Gusain, AOR

Ms. Anubha Agrawal, AOR

Mr. Kuldip Singh, AOR

Mr. Manjit Singh Gill, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Amit Kumar Chawla, Adv.
Ms. Sawati Singh Gill, Adv.
Mr. Niharika Dewivedi, Adv.
Mr. Kuldip Singh, AOR

Mr. Ajay Pal, AOR
Mr. Mayank Dahiya, Adv.
Ms. Sugandh Rathor, Adv.

Ms. Ranjeeta Rohatgi, AOR

Mr. Rajeev Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. Nos. 5447/2017 and 5565/2017

These Civil Appeals are disposed of as withdrawn
in terms of the signed order.

Civil Appeal No(s). 6079/2017, 9014/2017, 6074-
6075/2017, 6086-6089/2017, 6070/2017, 6080/2017,
6069/2017, 6067/2017, 6081/2017 and 6068/2017

We have been hearing these matters at length,
however, during the course of submissions an important
issue which arises is with regard to the validity of
(The) Works of Defence Act, 1903 (Act No.7 of 1903) as
to whether the said enactment can be sustained or has
to be declared unconstitutional being inconsistent with
Part-III of the Constitution of India.

Let notice be issued to the learned Attorney General for India and also to the Union of India to be served through the Central Agency, returnable on 20.09.2023.

List these matters as part-heard on the said date.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILY)
COURT MASTER

(Signed order is placed on the file.)